

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 219/93 in OA No. 1778/90
DAY OF
NEW DELHI THIS THE 6TH/DECEMBER, 1993.

SHRI JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
SHRI B.N.DHOUNDIYAL, MEMBER(A)

Shri S.K.Jain
S/o Shri H.L.Jain,
98, Shakti Apartments,
Ashok Vihar,
Phase III,
New Delhi-110052.

Applicant

None for the applicant.

*vs.

Union of India through
the Secretary,
Ministry of Defence,
Government of India,
South Block, New Delhi

Respondents

ORDER (QRAL)

SHRI JUSTICE S.K.DHAON:

This is an application seeking the review of the judgement given by a Division Bench of this Tribunal consisting of one of us (Justice S.K.Dhaon) and Hon'ble Mr.I.K.Rasgotra, Member(A) on 15.4.1993.

2. OA No. 1778/90 was preferred by the applicant during the pendency of the disciplinary proceedings. In the OA, inordinate delay in initiating the disciplinary proceedings had been called in question. This Tribunal, after examining the necessary facts in detail recorded the finding that in ^{the} particular case it could not be said that prejudice had been caused to the petitioner on account of the delay, if any, while defending the surviving charge.

3. We have gone through the contents of the review application. We are satisfied that no case has been made out either for reconsidering or reviewing the judgement dated 15.4.93. The said judgement does not suffer from any error much less an error apparent on the face of the record.

4. The application has been called out in the revised list. The applicant who appears

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in person is not present. The application is rejected summarily.

B. N. D. H. Y. A. L.
(B.N.DHOUNDIYAL)
MEMBER(A)

S. K. D.
(S.K.DHAON)
VICE-CHAIRMAN(J)

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